SARDAR SWARAN SINGH: In fact, there are comments in various newspapers in the world that the United Kingdom has been keen for some time to improve its relations, particularly to strengthen its economic relations, with China. It is not for me to comment upon the British procedure or British attitude on this question.

On the other point that we should tell Britain not to make a statement, they do not consult us when they make any statement. These statements have not been at our request or at our asking. If they encunciate their policies with respect to any situation that prevail in any part of the world, we should not grudge the statement of their policies just as they should not grudge the statement of our policies on any issue which concerns us or any sensitive international part of the world.

## श्री विमलकुमार मन्नालालजी चौरड़ियाः

क्या श्रीमान यह बतलायेंगे कि इंग्लैंड ग्रौर भारत के पुराने इकरार के ग्रनुसार इंग्लैंड इस बात के लिए बाध्य नहीं था कि उनके द्वारा जो शस्त्रास्त्र हमें दिये गये थे—जिन्हें कि हमें पाकिस्तान ग्रौर हिन्दुस्तान की लड़ाई के दौरान में काम में लाना पड़ा— उनके स्पेयर पार्ट्स वह देगा । मगर उसने स्पेयर पार्ट्स नहीं दिये इकरार के बावजूद, तो क्या भविष्य में किये जाने वाले इकरार के समय इन सारी बातों का ध्यान रख कर इकरार करेंगे।

सरवार स्वर्ग सिंह: ग्रंब लेते वक्त क्या इक़रारनामा होगा क्या नहीं होगा यह तो बहुत ही हाइपाधिटिकल क्वेश्चन प्युचर के मुताल्लिक है, ग्रौर मैं माननीय सदस्य से यह ग्रंज करूंगा कि मिलिटरी एड वगैरह के मुताल्लिक इकरार क्या हो, डिटेल्स क्या हों, इसके मुताल्लिक बहुत चर्चा तो नहीं होनी चाहिए।

# तारापुर म्रणु बिजली घर

# \*132. श्रीमती सरला भवौरिया े ;† श्री टी० बी० श्रानन्दन् : र्र

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) तारापुर म्रणु बिजली घर में 30 दिसम्बर, 1965 को पुलिस की गोली से कुल कितने मजदूरों की हत्या हुई ;
- (ख) क्या यह सच है कि मजदूरों के अतिरिक्त कार्यालय के एक लिपिक की भी हत्या पुलिस गोली के परिणामस्वरूप हुई ; श्रौर
- (ग) क्या गोली कांड की कोई जाच ग्रारम्भ कराई गई है?

[ TATOMIC POWER STATION, TARAPORE

### \*132. SHRIMATI SARLA BHADAURIA: SHRI T. V. ANANDAN:

Will the PRIME MINISTER be pleased to state:

- (a) the number of labourers who died as a result of police firing on the 30th December, 1965 at the Atomic Power Station, Tarapore.
- (b) whether it is a fact that in addition to the labourers one office clerk also died as a result of police firing; and
- (c) whether an enquiry has been instituted into the firing?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) The dispute which led to the strike between Bechtel was India and its employees. Government not involved in the dispute. was Ltd., are the Bechtel India of International contractors eral Electric Co., to whom the construction of the Tarapore Power Station has been entrusted.

<sup>‡</sup>The question was actually asked on the floor of the House by Shri T. V. Anandan.

<sup>[ ]</sup>English translation.

Nine persons died as a result of the police firing, which took place near the canteen in Bechtel's labour camp area on December 29, 1965, One of whom was a clerk employed by Bechtel as a supervisor Bechtel's labour camp

(c) A Magisterial enquiry into the firing is being held

†[प्रधान मंत्री (श्रीमती इन्दिरा गंधी): (क) तथा (ख) वह विवाद, जिसकी वजह से हडताल हुई, बैक्टल इडिया लिमिटेड ग्रौर इसके मजदूरो के बीच था । सरकार का इस विवाद से कोई सम्बन्ध नही था । बैक्टल इडिया लिमिटेड इन्टरनेशनल जनरल इलैक्ट्रिक कम्पनी के, जिन्हे तारापुर परमाणु बिजली घर बनाने का काम सुपुर्द किया गया है, एक उप-ठेकेदार है। पूलिस की गोली काण्ड से जो कि 19 दिसम्बर, 1965 को बैक्टल इडिया के लेवर कम्प एरिया मे स्थित कैटीन के नजदीक हुई, 9 व्यक्ति मरे, जिनमे से एक बैक्टल इंडिया का क्लर्क था, जो वैक्टल इंडिया के लेवर कैम्प मे सुपरवाइजर के रूप मे करता था।

(ग) गोली-काण्ड की ग्रदालती जाच की जा रही है।]

SHRI ARJUN ARORA May I know whether the Government is aware of the well-known fact that some officers of this American firm, Bechtel India Ltd, themselves used arms against the workers and fired upon them and the police came only later and covered the American employers and whether this sort of concession is going to be allowed to American in this country to shoot at our workers?

SHRIMATI INDIRA GANDHI Sir, I do not think there is any truth in the statement and I believe that the Bombay Government have already issued a contradiction.

SHRI BHUPESH GUPTA The hon Prime Minister has said that a magisterial enquiry has been ordered. First of all, I would like to know why a public judicial enquiry with full powers was not ordered Secondly, serious allegations have been made about the complicity of the American people and the collusion between the Police and the Bombay American authorities there, and these have been made in a public statement of trade unions and others May I know, why, in view of these serious allegations that have been made you lost some Central Government is lives—the leaving it to the Bombay Government instead of holding the enquiry itself and going into the picture in a much better way especially when its own installations are involved and foreigners are involved?

SHRIMATI INDIRA GANDHI: Maintenance of law and order under the Constitution is the responsibility of the State Government

SHRI BHUPESH GUPTA That much I know I am very grateful to the hon Prime Minister for reminding me of certain provisions of the Constitution But I should also like to mention here that if she says like that, I can say that under the emergency you have concurrent jurisdictions in the State subjects also Shri Chagla will tell her

Anyhow, here is a matter in which foreigners are involved American citizens are involved, engaged in shooting or inciting to shooting or calling the police and so on There the Central Government especially is involved Why Should not the Central Government take proper interest in this matter under the circumstances rather than leaving it to the State Government when the State Government's police is in the shade over the whole matter?

SHRIMATI INDIRA GANDHI I have already stated that this allegation that they fired themselves is

<sup>+[]</sup> Hindi translation.

baseless. I do not think there is any need for the Central Government to go into this picture. The matter is already in the court and I do not think we should have any discussion on this.

SHRI G. MURAHARI: I would like to know from the Prime who is also in charge of the portfolio of Atomic Energy why she thought it fit to leave the whole matter to a Magistrate because it is common without the Magisknowledge that trate's permission, the police has no authority to open fire and if the authority that opens fire is given the power to enquire into the firing, then we know what the result would be. And moreover, as others have put it in this House, it is a very serious matter in which certain foreign employers are involved and we cannot be tinkering with our atomic establishment in this way, where certain foreign employers try to impose their own will on the workers. Therefore, I would like to know whether she would think it proper at least at this stage to institute a judicial enquiry into the whole matter and see that such things are not repeated in future.

SHRIMATI INDIRA GANDHI: Sir, I do not think it necessary to have a judicial enquiry at this stage.

#### SHRI BHUPESH GUPTA: Why?

SHRIMATI INDIRA GANDHI: The whole trouble was because of rivalry between two trade unions. And one trade union which has not been recognised ranscked the canteen and it is because of this that the police came into the picture.

\*133. [The questioner (Shri Ram Singh) was absent. For answer, vide col. 818 infra.]

#### COMPULSORY MILITARY TRAINING

\*134. SHRI S. SUPAKAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government have prepared a detailed plan for compulsory military service for the educated young men and women; and
- (b) if so, what is the total estimate of annual expenditure involved?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THO-MAS): (a) Only an outline scheme for selective conscription and national Service has been drawn up, for discussion in the Military Affairs Committee. No decision is taken about it yet.

(b) No estimate of expenditure has been made.

SHRI S. SUPAKAR: In the year 1962, at the time of hostility with China, N.C.C. training in colleges. both for men and, women, was compulsory. At a subsequent stage this compulsion was given up. May I know the reasons thereof, and whether the Government thinks it necessary to institute a compulsory N.C.C. training at least in the college stages also?

SHRI A. M. THOMAS: At the University stages it is even now compulsory. Only at the High School stage it is optional.

SHRI S. SUPAKAR: So far as my experience in Orissa goes, all students of colleges are no longer required to undergo N.C.C. training.

SHRI A. M. THOMAS: I am not aware of the conditions in Orissa. We shall make enquiries and find out.

SHRI D. L. SEN GUPTA: Are we to understand from the fact that the spirit in which N.C.C. training was compulsory for the men and women students has now been relaxed? Are we to understand that the urgency of the situation or the threat of any further aggression from any neighbouring country has to any extent diminshed?